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(v) Notification G.S.R. No. 1680, dated the 10th July, 1969 (in (English), publishing the Assam Coal Mines Bonus (Amendment) Scheme, 1969.

[Placed in Library. Se, No. LT-1560/69 for (i) to (v)].

STATEMENT OF GOVERNMENT **BUSINESS IN RAJYA SABHA**

THE LEADER OF THE HOUSE (SHRI JA1SUKHLAL HATHI): Madam, with your permission I rise to announce that Government Business in this House during the week commencing from 11th August, 1969, will consist of:-

- (1) Consideration and passing of the Press Council (Amendment) Bill, 1969.
- (2) Discussion on the Report of the Committee on Defections on a motion to be moved by the Minister of Home Affairs.
- (3) Consideration and passing of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, as passed by Lok Sabha.
- (4) Consideration of Statutory Resolution by Shri Pitamber Das and others regarding disapproval of the Banaras Hindu University (Amendment) Ordinance, 1969, and consideration and passing of the Banaras Hindu University (Amendment) Bill, 1969.
- (5) Consideration of Statutory Resolution by Shri Sundar Singh Bhan-dari and others regarding disapproval of the Central Sales Tax (Amendment) Ordinance, 1969 and consideration and passing of the Central Sales Tax (Amendment) Bill, 1969, as passed by Lok Sabha.
- (6) Consideration and passing of the Indian Soldiers Litigation (Amendment) Bill. 1968.

Madam, as we halve already announced, Thursday will be a Private Members day.

REQUEST FOR DISCUSSION ON THE REPORT OF THE INDUSTRIAL LICENSING POLICY ENQUIRY COMMITTEE AND THE REPORT OF THE DUTT COMMITTEE ON THE CHARGES MADE BY SHRI CHANDRA **SHEKHAR**

SHRI BHUPESH GUPTA (West Bengal): Madam, first of all, the Birlas

have completely escaped. There is a report of the Industrial Licensing Policy Enquiry Committee and it has been laid on the Table of the House. It should be discussed at the earliest. I suggest that it should be discussed during the next week. Why delay it?

SHRI M. P. BHARGAVA (Uttar Pradesh): There are two reports by Mr. Dutt, one on the charges made by Mn Chandra Shekhar and the other on the industrial licensing /policy. Bolth should be discussed.

SHRI BHUPESH GUPTA: One they have laid on the Table of the House.

SHRI M. P. BHARGAVA: They have laid both on the Table of the House.

SHRI BHUPESH GUPTA: That was earlier. Both should be taken up. You can discuss them either separately or you can take them up together according to the convenience of the Members and the desire of the House. Madam, this should be taken up. As far as the Salaries and Allowances of Members of Parliament (Amendment) Bill is concerned, it can wait. We will take it up later. The place which has been given to the Salaries and Allowances of Members of Parliament (Amendment) Bill should be given to the two reports next week. We should discuss them next week. This is very very important. The honourable Minister should have himself taken the initiative.

THE DEPUTY CHAIRMAN: All right. Now, Mr. Lokanath Misra.

REFERENCE TO FLOODS IN ORISSA

LOKANATH (Orissa): Madam, I am surprised that the Leader of the Communist Party is so much worried about other reports when he has been seeing in the newspapers that there have been disastrous floods. He did not speak a word about the floods. . .

SHRI BHUPESH GUPTA (West Bengal): If I were to speak on everything, on what will you speak then?

SHRI LOKANATH MISRA: Orissa has been very badly affected. Along with Orissa there are many others that have been very badly affected by the